

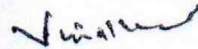
OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE WEST
DISTRICT, TIS HAZARI COURTS, DELHI.

CIRCULAR

It has been brought to my notice that despite repeated directions issued earlier, some of the courts dealing with bail matters are not sending the bail applications timely to the Bail & Filing Section after its disposal/hearing due to which compliance of the orders passed by the court in the bail applications get delayed and the staff of Bail & Filing Section, Advocates/Litigants, Prosecution Agency, Central Jail Tihar etc. have to face hardships.

Therefore, it is once again impressed upon all the Judicial Officers dealing with bail applications listed in the Bail Roster of Sessions Courts, West District to send back the bail applications to the Bail & Filing Section, West District till 2.30 p.m after its disposal/hearing, so that directions, if any issued in the bail orders may be complied with timely.

Further, Hon'ble Courts are also advised not to call the staff of Bail & Filing Section for collecting the bail applications after its disposal.



(VINOD KUMAR)

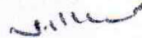
Principal District & Sessions Judge (West)

No 120-143...../PDJ/Bail & Filing/ West/2024

Dated 03/01/2024

Copy forwarded for information and necessary action to:-

1. All the Additional Sessions Judge/Special Judge(NDPS), West District, Tis Hazari Courts, Delhi.
2. Computer Branch, Tis Hazari Court for uploading on the official website.
3. PS to undersigned.



Principal District & Sessions Judge (West)